

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to abolish the Shipping Development Fund Committee constituted under the Merchant Shipping Act, 1958 and to provide for certain matters incidental thereto."

*The motion was adopted.*

SHRI VISHWANATH PRATAP SINGH : I introduce the Bill.

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CONSTITUTION (FIFTY-FIFTH AMENDMENT) BILL, 1986\*

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

S. BUTA SINGH : I introduce the Bill.

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STATE OF ARUNACHAL PRADESH BILL, 1986\*

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : I beg to move for leave to introduce a Bill to provide for the establishment of the State of Arunachal Pradesh and for matters connected therewith.

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 5th December, 1986.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of the State of Arunachal Pradesh and for matters connected therewith."

*The motion was adopted.*

S, BUTA SINGH : I introduce the Bill.

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CONSUMER PROTECTION BILL, 1986\*

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT) : I beg to move for leave to introduce a Bill to provide for the better protection of the interests of consumers and for that purpose to make provision for the establishment of consumer councils and other authorities for the settlement of consumers' disputes and for matters connected therewith.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the better protection of the interests of consumers and for that purpose to make provision for the establishment of consumer councils and other authorities for the settlement of consumers' disputes and for matters connected therewith."

*The motion was adopted.*

SHRI H. K. L. BHAGAT : I introduce the Bill.

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\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 5th December, 1986.